

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 2066 OF 2006

M/S. SBHOBIKA ATTIRE

Appellant (s)

VERSUS

NEW INDIA ASSURANCE CO. LTD. & ANR.

Respondent(s)

(With appln(s) for exemption from filing O.T. and taking additional document on record and refund of

excess court fee and office report)

Date: 25/05/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Appellant(s)

Mr. V. Balachandran,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

defects pointed out by the Counsel for the appellant is directed to cure the

Registry in its Office Report dated 25th May, 2006 within three days failing which the

appeal shall stand automatically dismissed without further reference to the court.

Dasti, in addition.

List on 22nd June, 2006.

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(Pardeep Kumar)

(Phoo

Court Master

Court Master

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2066 OF 2006

M/S. SBHOBIKA ATTIRE

...APPELLANT

VERSUS

NEW INDIA ASSURANCE COMPANY LTD. & ANR.

... RESPONDENTS

O R D E R

Counsel for the appellant is directed to cure the defects pointed out by the Registry in its Office Report dated 25th May, 2006 within three days failing which the appeal shall stand automatically dismissed without further reference to the court.

Dasti, in addition.

List on 22nd June, 2006.

.....J

[Dr. AR. LAKSHMANAN]

.....

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J.

[LOKESHWAR SINGH PANTA]

NEW DELHI ;

MAY 25 , 2006 .